

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8139 of 2021

Prithivi Raj **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. J. N. Upadhyay, Advocate
For the State : Ms. Priya Shrestha, Spl.P.P.
For the Informant : Mr. Vikash Kumar, Advocate

02/06.09.2021 Defects as pointed out by the office are ignored.

Heard Mr. J. N. Upadhyay, learned counsel for the petitioner, Ms. Priya Shrestha, learned A.P.P. for the State and Mr. Vikash Kumar, learned counsel appearing for the informant.

The petitioner is an accused in connection with POCSO Case No. 13 of 2021 arising out of Seraikella P.S. Case No. 27 of 2021.

The petitioner was suspected to have enticed away the daughter of the informant.

In the 164 CrPC statement of the victim, she has stated that on 22.02.2021 she had gone to Jamshedpur with the petitioner where she remained for a week. They had stayed in a rented house where physical relationship was also established.

The tenor of the 164 CrPC statement clearly indicates that there was a love affair between the petitioner and the victim as she appears to have conveniently stayed with the petitioner for a week without raising any hue and cry.

The petitioner appears to be in custody since 01.03.2021.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional District and Sessions Judge – I, Seraikella, in connection with POCSO Case No. 13 of 2021 arising out of Seraikella P.S. Case No. 27 of 2021.

(Rongon Mukhopadhyay, J.)